

Bombay, Monday, 3<sup>rd</sup> February 1862

In the Sudder



Dewanee Adawlut

N<sup>o</sup> 4358, Special

Hurree Vishnoo Gondhlaykur Khote,  
resident of Mouze Shewtur, Talooka } Appellant  
Soorurndroog (original Plaintiff.)

Dajee bin Bhikajee Vaik and his securities,  
Raghoojee Rao bin Anundras Havuldar and  
Amrota bin Gunputrao Kulnoday, residents } Respondents  
of Shewtur Talooka Soorurndroog (original  
Defendants.)

— Rupees 8. 2. 2. —

The claim in the original suit was  
to recover the rent of certain lands for two years.

In Appeal, N<sup>o</sup> 26 of 1858, the Collector  
of Putnagherry reversed the decree of the Maulana  
of Soorurndroog and threw out the claim ordering  
that Dajee and Hurree should bear each his own  
costs.

Dissatisfied, Hurree made Special Appeal  
in the Sudder Dewanee Adawlut on the grounds,  
that the Collector's decree is opposed to Law, the  
Collector not having decided the suit in his  
favor although the opposite party have failed  
to prove their assertion that they hold the land  
in dispute at contract rates and although the Collector  
had





